

20

Central Administrative Tribunal
Principal Bench

R.A. No. 130 of 2000
in
O.A. No. 2058 of 1998

New Delhi, dated this the 26th May, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

In the matter of:

Hakim Wadudul Hasan Vs. Union of India

Union of India through
the Secretary,
Ministry of Health & F.W.,
Nirman Bhawan, New Delhi. .. Review Applicant

Versus

Hakim Wadudul Hasan,
S/o Shri Maulana Nurul Hasan,
388, Gali Neem Vali, Kalan Mahal,
Darya Ganj,
New Delhi-110002. .. Rev. Respondent

ORDER (By Circulation)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Perused the R.A.

2. The Tribunal in its impugned order dated 13.12.99 in O.A. 2058/98 has not directed that Hakim Wadudul Hasan be regularised. It only directed that Hakim Wadudul Hasan's case be considered for regularisation.

3. The impugned orders dated 13.12.99, therefore, do not require to be reviewed.

4. R.A. is rejected.

Lakshmi Swaminathan
(Mrs. Lakshmi Swaminathan)
Member (J)

gk

S.R. Adige
(S.R. Adige)
Vice Chairman (A)